

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. MA 3857/2019 MA 3869/2019 MA 3870/2019
MA 4071/2019 MA 3911/2019 MA 4074/2019
In C.P. 4475/2018

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL HELD ON 13.07.2021

NAME OF THE PARTIES: - Atlas Copco India Ltd

Section: 66 of Companies Act, 2013

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel Ms. Vidisha Poonja appeared for the Petitioner. Ms. Rupa Sutar the authorized representative appeared on behalf of the Regional Director.

The Learned Counsel appearing for the Petitioner in C.P.4475/2018 submits that the Scheme of Reduction has been approved by this Tribunal on 10.12.2019. The Order passed by this Tribunal on 10.12.2019 was challenged before the Hon'ble NCLAT. The Hon'ble NCLAT has upheld the Order passed by this NCLT, Mumbai Bench. In view of the Order passed by Hon'ble NCLAT allowing the Scheme of Reduction under section 66 of the Companies Act, 2013 in C.P. 4475/2018 nothing survives in the Company Petition. Since the reduction of scheme has already be allowed, therefore, all the MAs which were filed by the Objectors will no longer survive and becomes infructuous. Accordingly, MA-3857/2019, MA-3869/2019, MA-3870/2019, MA-4071/2019, MA-3911/2019 and MA-4074/2019 are **disposed** of as **infructuous**. File be consigned to records.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

ASHOK KUMAR BORAH
Member (Judicial)